

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 23rd day of December 2020

Original Application No. 330/00774 of 2020

Hon'ble Mr. Devendra Chaudhary, Member (A)

Pancham Singh, Postal Assistant (dismissed) aged about 55 years, S/o Matadeen Singh, R/o Shiv Sahay Mandir, Pakbara, District Moradabad.

. . . Applicant

By Adv : Shri Bhagirathi Tiwari

V E R S U S

1. Union of India, through Secretary to Government of India, Ministry of Communication, Deptt. of Postal, Dak Bhawan, Sanshad Marg, New Delhi.
2. Senior Superintendent of Post Offices, Moradabad Division, Moradabad.
3. Post Master Amorha Head Post Office at Amorha.

. . . Respondents

By Adv: Shri Chakrapani Vatsyayan

O R D E R

Shri Bhagirathi Tiwari, learned counsel for the applicant is present online through video conferencing whereas Shri Chakrapani Vatsyayan, learned counsel, who has received advance notices on behalf of the respondents, is present in Court.

2. Heard learned counsel for both the parties on admission and perused the record available with me in pdf. During virtual hearing the learned counsel for the parties agreed that the audio and visual quality is proper.
3. Learned counsel for the applicant has submitted that the applicant has been dismissed from service, but he has not been paid subsistence

allowance during the period of suspension and the salary thereof also as admissible to him.

4. Learned counsel for the applicant submits that the interest of justice would be served if representation of the applicant dated 02.06.2020 is decided in a reasonable time by a reasoned and speaking order.

5. Learned counsel for the respondents has no objection to the same.

6. Accordingly, it is directed that the competent respondent amongst the arrayed parties shall decide the representation of the applicant dated 02.06.2020 within a period of 6 weeks from the date of receipt of certified copy of this order, by a reasoned and speaking order. The order so passed be communicated to the applicant forthwith.

7. In view of the above, the OA is disposed off. There shall be no order as to costs.

8. It is made clear that no opinion has been expressed on the merits of the case.

(Devendra Chaudhary)
Member (A)

/pc/